

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

202

CP (IB) No. 469/KB/2019

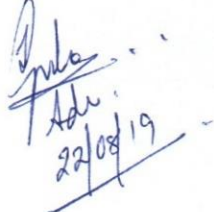
Present: 1. Hon'ble Member (J), Shri Jinan K.R.
2. Hon'ble Member (T), Shri Harish Chander Suri

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22nd August, 2019, 10:30 A.M

Name of the Company		Kunal Finance & Credit Pvt. Ltd. & Anr. Vs. VSP Udyog Pvt. Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	Niraj Kumar Jaidcoka (Authorized person)	Financial cr	 22/8/19
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1.	Pranay Aggawal, Adv	} for IRP	
2.	Ankita Baid, Adv		

1.	Joydeep Guha, Adv.	For Corporate Debtor	 22/08/19
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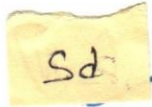
ORDER

Mr. Niraj Kumar Jaidcoka, authorised representative for the Financial Creditor appears. Ld. Counsel for the Corporate Debtor appears. Ld. Counsel for the Interim Resolution Professional (IRP) appointed in **CP(IB) No. 1221/KB/2018** appears.

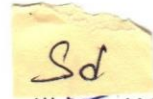
Ld. Counsel appearing for the IRP submits that vide order dated 07/08/2019 passed in **CP(IB) No. 1221/KB/2018 (S. Sen & Sons - vs- V.S.P. Udyog Pvt. Ltd.)** Corporate Debtor has already been admitted under Corporate Insolvency Resolution Process. Accordingly, this application is not maintainable u/s. 11 of the I & B Code, 2016.

Hence, we are closing the application with a liberty to file its claim before the IRP/RP appointed in CP(IB) No. 1221/KB/2018.

File consigned to record.



(Harish Chander Suri)
Member (T)



(Jinān K.R.)
Member (J)